

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 271 of 2013

Dated: 22nd January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

Tata Power Delhi Distribution Ltd.	... Appellant(s)
Versus	
Delhi Electricity Regulatory Commission	... Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur and Mr. Vishal Anand
Counsel for the Respondent (s) : Mr. Suraj Singh for Mr. Pradeep Misra

ORDER

This is the fourth time that the learned counsel for the sole respondent, Delhi Commission, is seeking adjournment. We have granted three adjournments earlier to the learned counsel for the Delhi Electricity Regulatory Commission, under the impression that arguments will be concluded and judgment will be pronounced since this is an appeal of 2013. Both the parties have already filed their written submissions.

Post this appeal for arguments of the respondent and for rejoinder submission on **15th February, 2016.**

We hope Mr. Pradeep Misra, learned counsel for the respondent, Commission, shall conclude his arguments on the next date without seeking any further adjournments.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

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